

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:2064

ANSWERED ON:08.03.2013

PESA ACT

Mitra Shri Somendra Nath;Tanwar Shri Ashok

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether some States/UTs have not framed rules for the implementation of Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA);
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Government has circulated Model PESA Rules to States/UTs;
- (d) if so, whether the Government has issued any directives to the States/UTs for implementation of PESA Act, 1996 within a timeframe;
- (e) if so, the details thereof; and
- (f) the initiatives taken by the Government to sensitise the tribal people about their rights in PESA Act, 1996?

**Answer**

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a) to (f) : The PESA Act, 1996 was enacted to extend Part IX of the Constitution with certain modifications and exceptions to the Scheduled V areas of 9 States viz. Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha and Rajasthan. Draft Model Rules for PESA were prepared by the Ministry and circulated to all the 9 PESA States for framing of rules for effective implementation of PESA. 3 States viz. Andhra Pradesh, Himachal Pradesh and Rajasthan have framed their own PESA rules. Further, for effective implementation of PESA Act, guidelines have also been issued by the Government to all the nine Fifth Schedule States. The concerned State Governments have been reminded to expedite action. In addition to it, audio-visual publicity material about rights under PESA Act, 1996 has been released. PESA States are actively involved in the capacity building of the Gram Sabhas. The State Governments in coordination with their respective State Institutes of Rural Development regularly organize training programmes for the Gram Sabha/Panchayats members.